Companies (Appointment of Sole Agents) Rules, 1975

In exercise of the powers conferred by section 294-AA, read with clause (a) of subsection (1) of section 642 of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.-

   (1) These rules may be called The Companies (Appointment of Sole Agents) Rules, 1975.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. Form of application for seeking approval of the Central Government for the appointment of sole agents.-Every company seeking approval of the Central Government for the appointment of sole selling agents or sole agents for the buying or purchasing of goods on behalf of the company under section 294-AA of the Companies Act, 1956 (1 of 1956), shall apply in Form I or Form II, respectively, and furnish the particulars specified therein.

2A. The forms prescribed in these rules may be filed through electronic media or through any other computer readable media as referred under section 610A of the Companies Act, 1956.

2B. The electronic form shall be authenticated by the authorized signatories using digital signature, as defined under the Information Technology Act, 2000 (21 of 2000);

2C. The Forms prescribed in these rules, when filed in physical form, may be authenticated by authorized signatory by affixing his signature manually.

3. Where application is filed through electronic media or through any other computer readable media, the user may choose any one of the following payment options namely, (i) Credit Card; or (ii) Internet Banking; or (iii) Remittance at the Bank Counter or (iv) any other mode as approved by the Central Government. The requisite fee as specified in the Companies (Fees on Applications) Rules, 1968 shall be payable through any of the accredited branches of the following Banks.

   (a) Punjab National Bank
   (b) State Bank of India
   (c) Indian Bank
   (d) ICICI Bank
   (e) HDFC Bank

For Form please visit M/o Company Affairs website www.mca.gov.in